

IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH BENGALURU
(Through web-based video conferencing platform)

ITEM No.17
C.P (IB) No.112/BB/2023

IN THE MATTER OF:

Antony Augustine and Others

... Petitioner

Vs.

M/s. LGCL Urban Homes (India) LLP

... Respondent

Order under Section 7 of I & B Code, 2016

Order delivered on: 08.09.2023

CORAM:

JUSTICE (RETD.)T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)

SH. MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner : Shri Varun

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. Issue Notice to the Respondent/Corporate Debtor. Registry is directed to prepare the notice and Counsel for the Petitioner is permitted to collect the notice and serve it personally on the Managing Director of the Respondent Company and also on the Respondent Company along with Company petition and other material papers through email as well as by speed post and is directed to file affidavit of service along with tracking report in the Registry within two weeks.
3. If the notice sent through Speed Post, is not served, the Petitioner is permitted to adopt the substitute mode of service by way of paper publication in two daily newspapers i.e., one in English and one in Kannada having wide circulation in the area and file an affidavit of service along with the paper clippings within one week from the date of publication of the notice.
4. A period of two weeks for filing reply from the date of receipt of copy of the notice or from the date of paper publication of the notice as the case may be and one week for filing rejoinder, if any, thereto from the date of receipt of copy of reply is granted. List the case on **30.10.2023**.
5. Meanwhile the Ld. Counsel for the Petitioner is directed to file a Memo/Affidavit explaining how the limitation is satisfied.

Sd/-

MANOJ KUMAR DUBEY
MEMBER (TECHNICAL)

Sd/-

T.KRISHNAVALLI
MEMBER (JUDICIAL)

Gayathri